

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 372 of 2020**

**In the matter of:**

**Nikhil Chaudhary**

**....Appellant**

**Vs.**

**Hi-Lead Infotech Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant:                    Mr. Manohar Malik, Advocate.**

**Respondent:**

**ORDER**

**03.03.2020:**        Learned counsel for the Appellant seeks and is granted a short adjournment to address this Appellate Tribunal on the issue that the application filed under Section 7 of the I&B Code by the Appellant was for purpose of insolvency resolution and not for any purpose other than insolvency resolution as held by the Adjudicating Authority.

Post the appeal 'For Admission (Fresh Case)' on **24<sup>th</sup> March, 2020.**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/nn*